

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 719/1987

Dated: 22.5.1987

Shri Nand Lal

.... Applicant

Vs.

Union of India & Ors.

.... Respondents

CORAM: Hon'ble Mr. Kaushal Kumar, Member(A)
Hon'ble Mr. G.Sreedharan Nair, Member(J)

For the Applicant

.... Applicant in person

For the Respondents

.... None

(Judgement of the Bench delivered by Hon'ble
Mr. Kaushal Kumar, Member(J))

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant prays for quashing the impugned order dated 23.12.1986 by which he was informed that on the basis of the entry in his service record, he will be retired on 31.5.1987 on attaining the age of superannuation. He also prays that his retirement should be based on the date of birth as entered in his School Leaving Certificate. We find that in paragraph 6.8 of the application an averment has been made that the Respondents had corrected his date of birth in 1970 itself in accordance with the powers delegated to them in Railway Board's letter No.E (NG) 11/78/ BR/12 dated 25.10.1978. This averment is belied by the statement made in the representation dated 29.12.1986 (Annexure A4 to the application) that the applicant was under the impression that his date of birth has been corrected since nothing contrary was communicated to him. This representation is obviously made just six months before the date of his retirement. We do not find any merit in this application which is accordingly rejected.

(G.Sreedharan Nair)
Member(J)

(Kaushal Kumar)
Member(A)

22.5.1987